

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 429 OF 2016 IN APPEAL NO. 163 OF 2016
IA NO. 430 OF 2016 IN APPEAL NO. 164 OF 2016
IA NO. 431 OF 2016 IN APPEAL NO. 165 OF 2016
IA NO. 432 OF 2016 IN APPEAL NO. 166 OF 2016

Dated: 1st August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

IA NO. 429 OF 2016 IN APPEAL NO. 163 OF 2016
&
IA NO. 340 OF 2016

In the matter of:

Eminent Solar Power Pvt. Ltd.Appellant (s)
Versus
Uttrakhand Electricity Regulatory Commission & Ors. Respondent (s)

IA NO. 430 OF 2016 IN APPEAL NO. 164 OF 2016
&
IA NOS. 342 OF 2016

In the matter of:

Devishi Renewable Energy Pvt. Ltd.Appellant (s)
Versus
Uttrakhand Electricity Regulatory Commission & Ors. Respondent (s)

IA NO. 431 OF 2016 IN APPEAL NO. 165 OF 2016
&
IA NO. 344 OF 2016

In the matter of:

Devishi Solar Power Pvt. Ltd.Appellant (s)
Versus
Uttrakhand Electricity Regulatory Commission & Ors. Respondent (s)

IA NO. 432 OF 2016 IN APPEAL NO. 166 OF 2016
&
IA NO. 346 OF 2016

In the matter of:

Sunworld Energy Pvt. Ltd.Appellant (s)
Versus
Uttarakhand Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Anurag Shrama

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
 Mr. Raghu Vamsy for R.1

Mr. Pradeep Misra
 Mr. Manoj Kr. Sharma for R.2

ORDER

IA NOs. 429, 430, 431 & 432 OF 2016
(Applications for early hearing)

These applications are filed praying that I.A. Nos. 340, 342, 344 & 346 of 2016 (Applications for stay) be listed for early hearing. The Appellants fear that Respondent No.3 may invoke the contract performance guarantee. Counsel for the Appellants states that Respondent No. 3 has informed the Appellants that the bank guarantee shall not be invoked before 06.09.2016. It appears that this Tribunal has fixed the main appeals for hearing on 06.09.2016.

In the circumstances, no order is necessary on these applications for early hearing. The applications, are therefore, disposed of.

I.A. Nos. 340, 342, 344 & 346 of 2016
(Applications for stay)

Issue notice to the Respondents returnable on 06.09.2016. Dasti, in addition, is permitted.

List these applications along with the main appeals on **06.09.2016.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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